

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3782 of 2020

Balram Gope Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kripa Shankar Nanda, Advocate
For the Opp. Party : Mr. Satish Kumar Keshri, A.P.P.

02/08.07.2020 Defect no. 9(i) is ignored.

Heard Mr. Kripa Shankar Nanda, learned counsel for the petitioner and Mr. Satish Kumar Keshri, learned A.P.P. for the State.

Petitioner has been made accused in connection with Raidih P.S. Case No. 09 of 2020.

It has been alleged that miscreants had shot at a Hywa and had poured oil and burnt it. They have threatened and demanded extortion money.

The petitioner seems to have been implicated on the confession of co-accused Sarvan Gope and Shivinder Gope. The petitioner had also subsequently confessed. The petitioner is in custody since 07.03.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Gumla, in connection with Raidih P.S. Case No. 09 of 2020.

(Rongon Mukhopadhyay, J.)